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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 23rd November, 2026***

\# **CNR No. DLHC010280922026**

\+ BAIL APPLN. 2497/2026

RAVI GUPTA @ GANJA .....Petitioner

Through: Mr. R.K. Tarun, Ms. Aditi Shivadhatri, Mr. Hemant Jain, Ms. Khushi Gupta & Mr. R.R. Bharti, Advs. (M:8130665401) (Email: rajeshkumartarun@gmail.com)

versus

STATE OF NCT OF DELHI .....Respondent

Through: Mr. Naresh Kumar Chahar, APP for the State.
SI Deepak Dhanda, PS Maur Qazi.

CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J. *(Oral):*

1. The present application has been filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 ("BNSS"), seeking regular bail on behalf of the petitioner, i.e., Ravi Gupta @ Ganja, S/o Subhash Chandra Gupta, in connection with the First Information Report ("FIR") being *FIR No. 118/2025* dated 28th April, 2025, registered at Police Station ("PS") Hauz Qazi, Central District Delhi, under Sections 309(4)/311/317(2)/61(2)/ 238/3(5) of the Bharatiya Nyaya Sanhita, 2023 ("BNS"), and Sections 25/27 of the Arms Act, 1959 ("Arms Act").

2. A Chargesheet dated 16th June, 2025, has been filed by the Investigating

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Officer ("IO") in respect of the aforesaid FIR before the Trial Court.

3. The case of the prosecution, as emerging from the material on record, is as follows:

3.1. The present FIR was registered on receipt of information from the complainant *vide DD No. 59A* regarding a robbery.

3.2. The complainant alleged that on 28th April 2025, at about 04:00 PM, he was proceeding towards the house of his employer, carrying a bag containing approximately Rs. 60,00,000/- in cash. He was robbed of the said amount at gunpoint by the co-accused persons in a lane near the house.

3.3. During the investigation, CCTV footage of the area where the incident occurred clearly showed the petitioner, along with a co-accused person, namely, Sanjay @ Pankaj, waiting for the complainant and following him on a motorcycle. The petitioner then robbed the complainant of the bag containing the cash at gunpoint and fled the scene on the said motorcycle.

3.4. During further investigation, it was found that four co-accused persons, including the petitioner, had entered into a criminal conspiracy and planned the robbery. The co-accused person, namely, Amit Kumar, had supplied information regarding the place and timing of the cash transactions, while the petitioner and Sanjay followed the complainant to commit the robbery.

3.5. The petitioner was thereafter arrested on 01st May, 2025, and substantial proceeds of the crime were recovered at his instance, including cash amounting to Rs. 11,77,00/-, Rs. 5,20,000/- lying in bank accounts, and gold jewellery valued at approximately Rs. 1,78,500/-.

3.6. It was also found that the petitioner and the co-accused person, i.e., Amit, knew each other and had previously been arrested in connection with FIRs involving offences similar to those in the present FIR.

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4. The following submissions have been made on behalf of the petitioner in favour of the grant of bail:

4.1. The complainant, i.e., *PW-1*, has not attributed any specific role or overt act to the petitioner in his deposition, and has only identified the co-accused person, namely, Amit, as having the main role in the commission of the offence.

4.2. There are no eye-witnesses to corroborate the case of the prosecution, and the petitioner is being falsely implicated in the present case.

4.3. The petitioner has been in judicial custody since 01st May, 2025. Further, the investigation *qua* the petitioner is complete, and a Chargesheet has already been filed.

4.4. The prosecution has failed to place on record any reliable documents to substantiate the source of the amount recovered from the petitioner.

4.5. The Call Detail Records ("CDR") do not reflect the presence of the petitioner at or near the alleged place of incident at the relevant time.

4.6. Although offences under the Arms Act have been invoked, no firearm or weapon has been recovered either from the possession of the petitioner or in connection with the alleged incident.

4.7. Two co-accused persons, namely, Sanjay and Amit, have already been granted bail by this Court *vide* orders dated 25th March, 2026, in *BAIL APPLN. 894/2026*, and 19th September, 2026, in *BAIL APPLN. 2937/2025*, respectively. Accordingly, the petitioner should be granted regular bail on the ground of parity.

5. Learned Additional Public Prosecutor ("APP") appearing for the State has opposed the grant of regular bail to the petitioner on the ground that the CCTV footage establishes both the presence of the petitioner at the scene of

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the offence and his role in its commission.

6. He has further submitted that a substantial portion of the money taken from the complainant was recovered from the petitioner.

7. He also relies upon the prior involvement of the petitioner in similar cases to oppose his enlargement on bail.

8. I have heard learned counsels appearing for the parties and perused the material on record.

9. This Court notes that two of the co-accused persons, namely, Sanjay and Amit, have already been granted bail by this Court.

10. Further, in the testimony of the complainant, the main role has been attributed to the other co-accused person, i.e., Amit, who has been granted bail.

11. It is also pertinent to note that no eye-witness has been found to identify the petitioner and his alleged role in the commission of the offence.

12. Accordingly, in view of the facts and circumstances of the present case, the present application is allowed, and the petitioner is directed to be released on regular bail in connection with *FIR No. 118/2025* dated 28th April, 2025, registered at PS Hauz Qazi, Central District Delhi, under Sections 309(4)/311/317(2)/61(2)/238/3(5) of the BNS and Sections 25/27 of the Arms Act, subject to the following terms and conditions:

12.1. The petitioner shall furnish a personal bond in the sum of Rs. 25,000/- (Rupees Twenty-Five Thousand only), with one surety in the like amount, to the satisfaction of the Trial Court;

12.2. The petitioner shall not indulge in any criminal activity, in any manner whatsoever;

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12.3. The petitioner shall give his residential address to the IO, and shall not change his residential address without prior intimation to the IO;

12.4. The petitioner shall ordinarily reside at his address as per the prison records;

12.5. The petitioner shall, upon his release, give his mobile number to the concerned Jail Superintendent and shall keep his mobile phone switched on at all times. The mobile number shall not be changed, nor shall the mobile phone be switched off, without prior intimation to the concerned Jail Superintendent;

12.6. The petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case or tamper with the evidence of the case, in any manner whatsoever;

12.7. The petitioner shall join the investigation as and when required by the IO;

12.8. The petitioner shall appear before the Trial Court on each and every date of hearing.

13. Needless to state, any observations made in the present order are solely for the purpose of deciding the present application, and shall neither influence the outcome of the trial proceedings, nor be construed as an expression of opinion on the merits of the case.

14. The present application is disposed of in the aforesaid terms.

15. Copy of the order be sent to the concerned Jail Superintendent for information and necessary compliance.

MINI PUSHKARNA, J

NOVEMBER 23, 2026/Ni

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